

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16789/2017

(Arising out of impugned final judgment and order dated 17-04-2017 in FAOS No. 85/2017 passed by the High Court Of Delhi At New Delhi)

AMEET LALCHAND SHAH & ORS.

Petitioner(s)

VERSUS

RISHABH ENTERPRISES & ANR.

Respondent(s)

Date : 03-05-2018 This petition was called on
for pronouncement of judgment today.

For Petitioner(s) Ms. Kamini Jaiswal, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Dr. Saif Mahmood, Adv.
Mr. Amit Bhandari, Adv.
Mr. Sumant De, Adv.
Mr. Vivek Agarwal, Adv.
Mr. Amrendra Kumar Mehta, AOR

Hon'ble Mrs. Justice R. Banumathi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ranjan Gogoi and Her Ladyship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

In view of the above, pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER

(Signed reportable judgment is placed on the file.)